

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Civil Appeal No(s). 626/2015

COMMISSIONER OF INCOME-TAX, CENTRAL II

Appellant(s)

VERSUS

ESCORTS HEART INST.

Respondent(s)

WITH

C.A. No. 627/2015 (XIV)  
C.A. No. 628/2015 (XIV)  
C.A. No. 631/2015 (XIV)  
C.A. No. 635/2015 (XIV)  
C.A. No. 637/2015 (XIV)  
C.A. No. 630/2015 (XIV)  
C.A. No. 629/2015 (XIV)  
C.A. No. 636/2015 (XIV)  
C.A. No. 634/2015 (XIV)  
C.A. No. 632/2015 (XIV)  
C.A. No. 644/2015 (XIV)  
C.A. No. 633/2015 (XIV)  
C.A. No. 645/2015 (XIV)  
C.A. No. 638/2015 (XIV)  
C.A. No. 640/2015 (XIV)  
C.A. No. 639/2015 (XIV)  
C.A. No. 643/2015 (XIV)  
C.A. No. 641/2015 (XIV)  
C.A. No. 642/2015 (XIV)

Date : 09-02-2018 This appeal was called on for hearing today.

For Appellant(s)

Ms Sudha Pal, Adv.  
Mrs. Anil Katiyar, AOR

For Respondent(s)

Mr. Jagdish Kumar Chawla, AOR  
Dr Shashwat Bajpai, Adv.  
Mr Sharad Agarwal, Adv.  
Mr. V. N. Raghupathy, AOR  
Mr Simran Mehta, Adv.  
Ms. Aruna Gupta, AOR

Item No.4

UPON hearing the counsel the Court made the following  
O R D E R

Despite last opportunity having been granted, ld. Counsel for the appellant has failed to file affidavit of valuation and ad-valorem court fee.

Registry to process the matters for listing before the Hon'ble Judge in Chambers for further directions.

KAPIL MEHTA  
Registrar  
09.02.2018

hj